



## The West Bengal Settled Estates (Repealing) Act, 1973

Act 26 of 1973

**Keyword(s):**

**Repealing Act, The Bengal Settled Estates, 1904**

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**West Bengal Act XXVI of 1973<sup>1</sup>**  
**THE WEST BENGAL SETTLED ESTATES**  
**(REPEALING) ACT, 1973.**

[9th May, 1973.]

*An Act to repeal the Bengal Settled Estates Act, 1904.*

Ben. Act III  
of 1904.

WHEREAS it is expedient to repeal the Bengal Settled Estates Act, 1904;

It is hereby enacted in the Twenty-fourth Year of the Republic of India,  
by the Legislature of West Bengal, as follows:—

1. This Act may be called the West Bengal Settled Estates (Repealing) Act, 1973. Short title.
2. The Bengal Settled Estates Act, 1904, is hereby repealed. Repeal of  
Ben. Act III  
of 1904.

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<sup>1</sup>For Statement of Objects and Reasons, see the *Calcutta Gazette, Extraordinary*, Part IVA of the 5th January, 1973, page 74; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of that Assembly held on 27th February, 1973.